

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF LAVASA CORPORATION LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Lavasa Corporation Limited
2. Date of incorporation of corporate debtor	11 th Feb 2000
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MHZ000PLC187834
5. Address of the registered office and principal office (if any) of corporate debtor	Hincon House Lal Bahadur Shastri Marg Vikhroli West Mumbai City MH 400083 IN
6. Insolvency commencement date in respect of corporate debtor	30 th Aug 2018 (As per order delivered on 30 th Aug 2018, by the National Company Law Tribunal, Mumbai Bench in CP (IB) 1765/MB/2018) (Copy of the order made available to the IRP on 31 st Aug 2018)
7. Estimated date of closure of insolvency resolution process	180 th Day from Insolvency Commencement Date i.e., 26 th Feb 2019
8. Name and registration number of the insolvency professional acting as interim resolution professional	Devendra Prasad IBBI/PA-002/IP-N00436/2017-2018/11271
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat-1304, A Wing, Raheja Ridgewood, Near Nesco, Goregaon (East) Mumbai City, Maharashtra, 400063 Email: dp195709@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	BDO Restructuring Advisory LLP, Level 9, The Ruby, N W Wing, Senapati Bapat Marg, Dadar (W), Mumbai – 400028, India. Email: irplavasa@bdo.in
11. Last date for submission of claims	14 th Sep 2018
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under real estate project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Senapati Varaha Satyanarayana, IBBI/PA-003/IP-N00063/2017-18/10549 Sudip Bhattacharya, IBBI/PA-003/IP-N00080/2017-18/10703 Immaneni Eswara Rao, IBBI/PA-001/IP/P-01224/2018 - 2019/11943
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: BDO Restructuring Advisory LLP, Level 9, The Ruby, N W Wing, Senapati Bapat Marg, Dadar (W), Mumbai - 400028, India.
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Lavasa Corporation Limited on 30th Aug 2018.</p> <p>The creditors of Lavasa Corporation Limited, are hereby called upon to submit their claims with proof on or before 14th Sep 2018 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the allottees under real estate project in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
Place: Mumbai	Sd/- Devendra Prasad
Date: 1 st September 2018	Insolvency Professional IBBI/PA-002/IP-N00436/2017-2018/11271



DEVENDRA PRASAD
IBBI/PA-002/IP-N00436/2017-2018/11271